CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

M.A. 554 of 98

(O.A. 1142 of 91)

Present: Hon'ble Mr. D. Purkayastha, Judicial Member.

'Hon'ble Mr. B.P. Singh, Administrative Member.

UNION OF INDIA & ORS.

-VERSUS-

.SAT PAUL

For the applicants

Mr. S.K. Dutta, counsel.

For the respondents: Mr. Samir Ghosh, counsel.

Heard on 3.6.99

Order on 3.6.99

O R D E R

D. Purkayastha, JM

This M.A. has been filed by the applicants (respondents in O.A.) for implementation of the order dated 24.9.97 passed by this Hon'ble Lin O.A. No. 1142/91 for a further period of eight months from 6.5.98.

Heard Id. counsels of both the parties over this application. Ghosh, Id. counsel for the respondent (applicant in O.A.) submits that the respondent authorities in O.A. did not implement the order passed In view of the aforesaid circumstances, by this Tribunal since 1997. we find that M.A. has become infructuous since no application has been made by the applicant(respondent in O.A.) for extension of time, as prayed for in the instant application. Therefore, the application is rejected. No costs.

Member (A)